

BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE  
AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS  
ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001  
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Appeal No.21(1354)/2013-IC

Date: 14.11.2013.

In the matter of

Shri Avinash Shukla  
ILI Building, First floor,  
Room No.4 Bhagwan Das Road, N.Delhi-1

Appellant

Versus

Central Public Information Officer  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhawan  
NEW DELHI - 110001

IC  
A22/11/2013

Respondent

Date: 14.11.2013

ORDER

The appellant has filed an appeal on 7.11.13 received on 12.11.13 Under Section 19 of the RTI Act against the information furnished by the CPIO, the Respondent vide letter no. 21(1354)/13-IC dated 24.10.2013.

**Brief facts of the case:**

1. The appellant vide his application dated 26.07.2013 received on 13-8-13 sought information relating to ILS service.
2. The respondent has collected the information from the concerned sections of this Ministry and sent the reply to the appellant vide letter 21(1354)/13 dated 24.10.13.
3. Being aggrieved with the information of the respondent the appellant has filed an appeal dt.12-11-13.


4. I undersigned have been appointed as Appellate Authority in the matter on. After perusal of the facts of the case it appears that no hearing is required in this matter.

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 24-10-13 is the substantive response for the information asked by the applicant in his original application dt.26-7-13.

6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. In view of keeping the principles of natural justice the appeal is rejected.

7. The appellatant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority, he may file second appeal before the Hon'ble CIC sitting at 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi 110066 (within 90 days) i.e period as prescribed under the provision of RTI Act, 2005.

  
(DR. GITA RAWAT) 14/11  
Joint Secretary & Appellate Authority  
Date: 14.11.2013

Copy to:

1. Shri Avinash Shukla, ILI Building, First floor, Room No.4 Bhagwan Das Road, N.Delhi-1
2. Smt. Asha Sota, CPIO/Under Secretary, Deptt. of Legal Affairs.

(DR. GITA RAWAT)  
Joint Secretary &  
First Appellate Authority  
Ministry of Law & Justice  
(Deptt. of Legal Affairs)  
Govt. of India